

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-708(PB)/2019**

**IN THE MATTER OF:**

Mr. Krishan Kumar Batra

....Applicant/petitioner

Vs.

M/s. Tulsiani Construction & Developers Pvt. Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code,2016**

**Order delivered on 25.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**

**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):-

Mr. K.M. Vignesh Ram, Advocate

For the Respondent(s):-


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**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 04.04.2019.

Process through all modes as well as dasti.

List the matter on 04.04.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**